

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 10452/2019

(Arising out of impugned final judgment and order dated 07-01-2019 in CRLA No. 2157/1986 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NETRA PAL & ORS.

Respondent(s)

Date : 21-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Ashish Madaan, Adv.
Ms. Annaya Sahu, Adv.

For Respondent(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Yagyawalkya Singh, Adv.
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned
counsel for the respondent Nos. 2, 3, 4 and 5, the
matter stands adjourned.

List after four weeks.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR